

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4500/2020

(Arising out of impugned final judgment and order dated 06-03-2020 in HCWP No. 1045/2019 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

AMIT JANI

Respondent(s)

(FOR ADMISSION and I.R. and IA No.94795/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.94794/2020-EXEMPTION FROM FILING O.T.)

Date : 20-11-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE B.R. GAVAIFor Petitioner(s) Mr. Pradeep Misra, AOR
Mr. Suraj Singh, Adv.
Mr. Abhitosh Pratap Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We place on record that respondents have already been released on 16.11.2019.

Issue notice, returnable in four weeks.

Dasti, in addition, is permitted.

There shall be stay of operation of the judgment and order dated 06.03.2020 passed by the High Court of Judicature at Allahabad in Habeas Corpus Writ Petition No.1045/2019.

(NEETU KHAJURIA)
COURT MASTER(VIDYA NEGI)
COURT MASTER

